

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1051 of 1995

Dated New Delhi, this 12th day of July, 1995.

Hon'ble Mr Justice S. C. Mathur, Chairman
Hon'ble Mr K. Muthukumar, Member (A)

Dr V. P. Bansal
R/o D-II 52,
West Kidwai Nagar,
NEW DELHI ... Applicant
By Advocate: Shri B. P. Singh, Proxy counsel
for Shri Ajit Puddissery

versus

1. Union of India
Through the Secretary
Ministry of Health and Family Welfare
Nirman Bhawan
NEW DELHI.
2. Mr M. S. Dayal
Secretary
Ministry of Health and Family Welfare
Nirman Bhawan
NEW DELHI
3. Government of the National
Capital Territory of Delhi through
The Secretary Medical
Department of Medical and Public Health
5 Shamnath Marg
DELHI
4. I. N. Tiwari
Medical Superintendent
Lok Nayak Jai Prakash Narain Hospital
NEW DELHI. Respondents

By Advocate: None

ORDER (Oral)

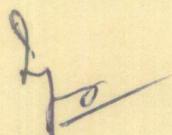
Mr Justice S. C. Mathur

Shri B. P. Singh, holding brief for Shri Ajit Puddiserry, counsel for the applicant has stated that the applicant has obtained relief in respect of promotion. The applicant has been appointed as Additional Director General of Health Services and, therefore, he has received the relief substantially claimed in the O.A. and only salary for certain months

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has not been paid. The applicant hopes that now he will get relief from the Department in respect of his salary also, and, therefore, the applicant does not want to press this application.

The O.A. is accordingly dismissed as not pressed. It is open to the applicant to file a fresh O.A. if he fails to obtain relief in respect of salary from the Department.



(K. Muthukumar)
Member(A)



(S. C. Mathur)
Chairman

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